

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
TA (Co. Act)- 29(PB)/2023

IN THE MATTER OF:

Carnoustie Resorts Private Limited

.... Petitioner/Applicant

v.

Union of India Ministry of Corporate Affairs Respondent
Through Regional Director (Northern Region)

Order Rule 16(d) NCLT, 2016

Order delivered on 01.09.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Ramji Srinivasan, Sr. Adv. With Ms. Charu Sangwan, Adv.; Mr. Shubham Dayma, Adv. Ms. Namrata Saraogi, Adv.

For the Respondent : Mr. Chetan Sharma, ASGI, Mr. Apoorv Kurup, CGSC, Mr. Ojaswa Pathak, Adv, Ms. Apoorva Jha, Adv. for R-1
Mr. Vijay Singh Choudhary, Assistant Director for O/o. Regional Director, Ministry of Corporate Affairs

ORDER

Due to poor audio and video connectivity, we are unable to hear the matter. However, there is a request for accommodation by the Ld. Counsel for the Union of India.

At the request and consent of both parties, list the matter for a physical hearing on 22.09.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT